

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY ,THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 19791 OF 2015

Between:

NaarVenkata Siva Prasada Rao, S/o. Ramaiah, Aged 40 Yrs, Occ. Private
Service R/o. H No. 15-31, V H 5A and 5B/103 Jayalakshmi Towers, 5th
Phase, Kukatpally, Hyderabad

...PETITIONER

AND

1. The Commissioner, Road Transport Authority (RTA), Hyderabad, Telangana
State
2. The Assistant Motor Vehicles Inspector, Road Transport Authority (RTA)
Hyderabad Central, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to Issue a writ, order or direction more particularly one in the nature of
writ of mandamus - declaring the proceedings of 2nd respondent vide No-426805
Dt. 12.2.2015 by impounding the registration certificate of the petitioner relating to
vehicle Honda City Car bearing No. KA 03 MP 5636 is illegal, arbitrary and
contrary to law and consequently set aside the same

I.A. NO: 1 OF 2015(WPMP. NO: 25554 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the 2nd respondent to return the petitioner's Registrar Certificate pertaining to his Honda City Car bearing No. KA 03 MP 5636 by suspending the proceedings 426805 Dt. 12.2.2015 pending disposal of Writ Petition

Counsel for the Petitioner: SRI. KIRAN PALAKURTHI

**Counsel for the Respondents: SRI M. VIGNESWAR REDDY,
GP FOR TRANSPORT**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO. 19791 OF 2015

ORDER: *(per the Hon'ble Sri Justice J.Sreenivas Rao)*

This writ petition is filed for the following relief:

“For the reasons stated in the accompanying affidavit the petitioner herein prays that this Hon'ble Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus - declaring the proceedings of 2nd respondent vide No.426805 dt.12.2.2015 by impounding the registration certificate of the petitioner relating to vehicle Honda City Car bearing no. KA 03 MP 5636 is illegal, arbitrary and contrary to law and consequently set aside the same and to pass such other order or orders as this Hon'ble Court may deems fit and proper in the circumstances of the case and in the interests of justice.”

2. Heard Sri M.Vigneswar Reddy, learned Government Pleader for Transport appearing on behalf of respondents. No representation on behalf of the petitioner.
3. The grievance of the petitioner is that he is owner of Honda City Car bearing No. KA 03 MP 5636. Respondent No.2 issued the vehicle check report on 12.02.2015 and advised the petitioner to pay Telangana State Life Tax and impounded the registration certificate of the said vehicle.
4. Learned Government Pleader for Transport contended that since the vehicle of the petitioner entered the State of Telangana,

respondent No.2 has rightly advised the petitioner to pay Telangana State Life Tax through impugned proceedings. He further submits that respondent No.1 will determine the Life Tax and the said proceedings are pending before him.

5. Having considered the submissions made by the learned Government Pleader and after perusal of the material available on record, it reveals that the petitioner has filed the present writ petition questioning the impugned proceedings dated 12.02.2015 issued by respondent No.2 advising the petitioner to pay Telangana State Life Tax and impounding Registration Certificate. On 09.07.2015 this Court granted interim order directing the petitioner to deposit 25% of the tax demanded within a period of two weeks from that day. According to the learned Government Pleader, proceedings are pending before respondent No.1.

6. In view of the above mentioned facts and circumstances, respondent No.1 is directed to pass appropriate orders in accordance with law after giving opportunity to the petitioner, within a period of three (3) months from the date of receipt of copy of this order. It is needless to state that the petitioner is granted liberty to submit objections if any before respondent No.1. The amount deposited by the petitioner pursuant to the interim order

dated 09.07.2015 is subject to the outcome of the proceedings pending before respondent No.1.

7. With the above directions, the writ petition is disposed of. No order as to costs.

As a sequel, pending miscellaneous applications, if any, shall stand closed.

**SD/-T.TIRUMALA DEVI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

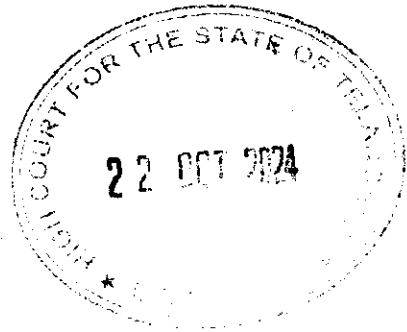
1. The Commissioner, Road Transport Authority (RTA), Hyderabad, Telangana State
2. The Assistant Motor Vehicles Inspector, Road Transport Authority (RTA) Hyderabad Central, Hyderabad
3. One CC to SRI. KIRAN PALAKURTHI, Advocate [OPUC]
4. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

B M
BSK



HIGH COURT

DATED:15/10/2024



ORDER

WP.No.19791 of 2015

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑧
22/10/24
GWS